

SUPREME COURT OF INDIA

**Re: Proposal for transfer of Mr Justice Shekhar B Saraf,
Judge, High Court at Calcutta.**

On 3 August 2023, the Collegium proposed the transfer of Mr Justice Shekhar B Saraf, Judge, High Court at Calcutta, to the High Court of Judicature at Allahabad, for better administration of justice.

In terms of the Memorandum of Procedure, we have consulted Judges of the Supreme Court who, being conversant with the affairs of the High Court at Calcutta, are in a position to offer views on the proposed transfer. We have also consulted the Chief Justices of the High Court at Calcutta and the High Court of Judicature at Allahabad.

By a letter dated 7 August 2023, Mr Justice Shekhar B Saraf has accepted the proposal for his transfer. He has, however, at the same time, requested for a reconsideration of the proposed transfer and in the alternative, requested to consider transferring him to any of the places i.e. Delhi, Hyderabad, Bangalore and Chandigarh.

We have considered the requests made by Mr Justice Shekhar B Saraf. The Collegium does not find any merit in the requests made

by him. The Collegium, therefore, resolves to reiterate its recommendation dated 3 August 2023 to transfer him to the High Court of Judicature at Allahabad.

(Dhananjaya Y Chandrachud), CJI

(Sanjay Kishan Kaul), J

(Sanjiv Khanna), J

(B R Gavai), J

(Surya Kant), J

10 August 2023.



SUPREME COURT OF INDIA

**Re: Proposal for transfer of Ms Justice Lapita Banerji,
Judge, High Court at Calcutta**

On 3 August 2023, the Collegium proposed the transfer of Ms Justice Lapita Banerji, Judge, High Court at Calcutta, to the High Court of Punjab and Haryana for the better administration of justice.

In terms of the Memorandum of Procedure, we have consulted Judges of the Supreme Court who, being conversant with the affairs of the High Court at Calcutta, are in a position to offer views on the proposed transfer. We have also consulted the Chief Justices of the High Court at Calcutta and the High Court of Punjab and Haryana.

By a letter dated 8 August 2023 Ms Justice Lapita Banerji has conveyed her willingness to be transferred to the High Court of Punjab and Haryana. She has also requested for reconsideration of the proposal for her transfer.

We have considered the request made by Ms Justice Lapita Banerji. The Collegium does not find any merit in the request made by her for reconsideration of the proposed transfer. The Collegium,

therefore, resolves to reiterate its recommendation dated 3 August 2023 to transfer her to the High Court of Punjab and Haryana.

(Dhananjaya Y Chandrachud), CJI

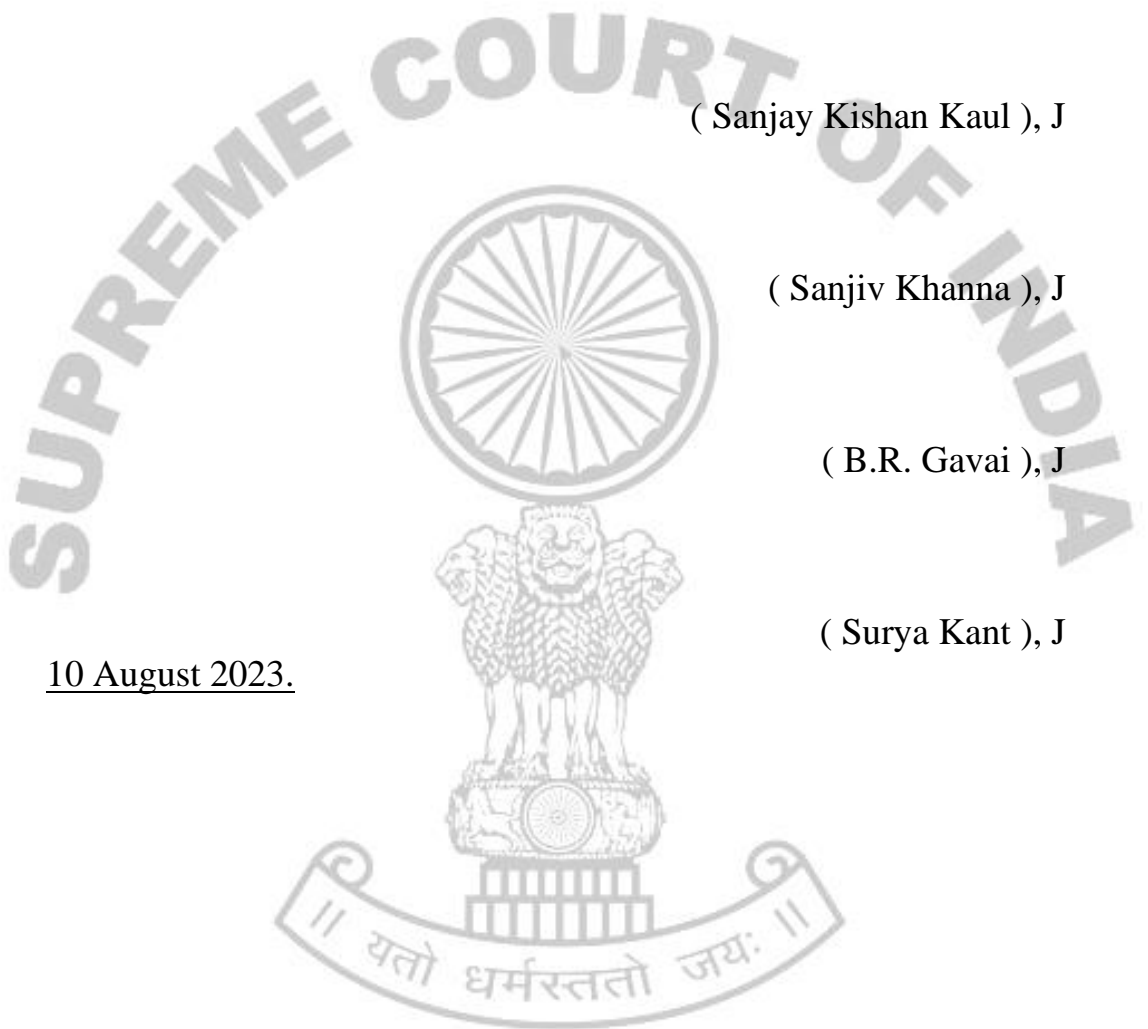
(Sanjay Kishan Kaul), J

(Sanjiv Khanna), J

(B.R. Gavai), J

(Surya Kant), J

10 August 2023.



SUPREME COURT OF INDIA

**Re: Proposal for transfer of Mr Justice Bibek Chaudhuri,
Judge, High Court at Calcutta**

On 3 August 2023, the Collegium proposed the transfer of Mr Justice Bibek Chaudhuri, Judge, High Court at Calcutta, to the High Court of Judicature at Patna, for better administration of justice.

In terms of the Memorandum of Procedure, we have consulted Judges of the Supreme Court who, being conversant with the affairs of the High Court at Calcutta, are in a position to offer views on the proposed transfer. We have also consulted the Chief Justices of the High Court at Calcutta and the High Court of Judicature at Patna.

By a letter dated 9 August 2023, Mr Justice Bibek Chaudhuri has requested for a reconsideration of the proposal for his transfer to the High Court of Judicature at Patna.

We have considered the request made by Mr Justice Bibek Chaudhuri. The Collegium does not find any merit in the request made by him. The Collegium, therefore, resolves to reiterate its

recommendation dated 3 August 2023 to transfer him to the High Court of Judicature at Patna.

(Dhananjaya Y Chandrachud), CJI

(Sanjay Kishan Kaul), J

(Sanjiv Khanna), J

(B.R. Gavai), J

(Surya Kant), J

10 August 2023.

